Dainik Jagran, Delhi, 08/11/2025
Page No: 15, Size: 8.60cm × 10.53cm

एनएचआरसी ने ट्रेन में जवान की हत्या पर मांगी रिपोर्ट

नई दिल्ली : राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने राजस्थान में जम्मूतवी-साबरमती एक्सप्रेस में सेना के एक जवान की रेलवे अटेंडेंट के हाथों हत्या का संज्ञान लिया है। जम्मू-कश्मीर में फील्ड पोस्टिंग के बाद छुट्टी पर गुजरात स्थित घर लौट रहे जवान के चादर मांगने पर रेलवे अटेंडेंट जुबैर मेमन ने हत्या कर दी थी। एनएचआरसी ने रेलवे अधिकारियों से दो सप्ताह में रिपोर्ट मांगी है। आयोग का कहना है कि सेना के जवानों की सुरक्षा में विफलता "शर्मनाक" है। (जेएनएन)

NATIONAL HUMAN RIGHTS COMMISSION

Indian Express, Ahmedabad, 08/11/2025
Page No: 3, Size: 20.74cm × 24.32cm

ACCUSED, A COACH ATTENDANT, SENT TO GRP CUSTODY FOR 3 MORE DAYS

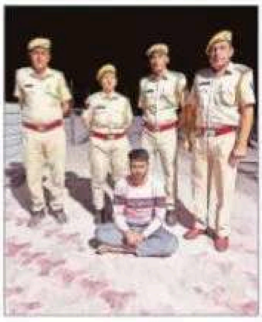
NHRC takes cognisance of jawan's 'murder' on train

Victim, from Banaskantha, was on way home when a brawl broke out over bedsheets

Express News Service
Ahmedabad, November 7

THE NATIONAL Human Rights Commission (NHRC) has taken cognisance, based on a complaint regarding the alleged murder of an army jawan from Gujarat, on board the Jammu Tawi-Sabarmati Express, by a coach attendant when it was passing by Rajasthan. Naik Jigar Chaudhary who belongs to a village in Banaskantha district was returning home by the train when the incident happened allegedly after an altercation over bedsheets.

An FIR in the case was filed at the Government Railway Police (GRP) station in Bikaner. Speaking to The Indian Express, GRP Inspector Anand Kumar said, "Accused Zubair Memon was booked under BNS sections 103(1) (murder), and under sections of the Arms Act. He was arrested on Tuesday and we had received three days remand from the court. We



Accused Zubair Memon in the custody of Government Railway Police in Bikaner. EXPRESS

presented him in court again today (Friday) and received another three days remand."

When asked about the motive for the alleged killing, Kumar said, "Primarily, it appears that the argument between the accused and deceased did begin over the bedsheets. But we are still investigating the matter, which is why we sought additional remand." The GRP has got an additional three -day remand of Memon.

The NHRC complaint was lodged on November 4 by Tanmay N, convenor of Sahyadri Rights Forum. Acting on this complaint, NHRC on November 6 issued notices to the Chairman and CEO of the Railway Board, as well as to the Director General of the Railway Protection Force (RPF), asking them to submit an Action Taken Report as well as answer a set of four questions raised by the Commission, within the next two weeks. Chaudhary – resident of Chhapi village of Banaskantha district, Gujarat – was on his way back home and boarded the Jammu Tawi-Sabarmati Express on Sunday (November 2), and the incident appears to have happened the same night.

Officials confirmed there was an altercation between Jigar Chaudhary and the accused, coach attendant Memon, over the former seeking bedsheets. This conflict turned fatal when Memon allegedly stabbed Chaudhary while the train was passing through Bikaner in Rajasthan. Chaudhary was declared dead and his post mortem was carried out in Bikaner.

His last rites were conducted with honours in Banaskantha on Wednesday (November 5).

The Indian Express accessed the Notice issued by the NHRC under section 12 of the Protection of Human Rights (PHR), 1993. The notice states, "The Protection of Human Rights Act, 1993, has entrusted the National Human Rights Commission (NHRC), India, with the responsibility of protecting and promoting the rights of all human beings in the country and having the powers of a civil court for inquiry u/s 13 of the PHR Act, 1993. The complainant, Convenor of Sahyadri Rights Forum, submitted a complaint regarding the murder of the Army Jawan, Jigar Kumar, in a moving train in Rajasthan by a Memon, a coach attendant."

It said, "The Forum sought the intervention of the Commission in the matter and requested to ensure an impartial investigation, punishment of the accused and complicit staff, protection of defence personnel's rights, and provide justice and compensation to the soldier's family. The allegations made in the complaint prima facie seem to be serious violations of the human rights of the victim. The Bench of the National Human Rights Commission, presided by Shri Priyank Kanoongo, Hon'ble Member, has taken cognizance u/s 12 of the Protection of Human Rights Act, 1993, in the matter."

The NHRC has raised questions regarding the prescribed procedure for engagement of persons as attendants, whether there is a police verification before engaging attendants, and details of the agency through which the said attendant was engaged, if that was the case.

The Indian Express

NHRC takes cognisance of `murder of army jawan from Banaskantha on board train

Accused sent to 3-day custody: Rajasthan GRP

https://indianexpress.com/article/cities/ahmedabad/nhrc-takes-cognisance-of-murder-of-army-jawan-from-banaskantha-on-board-train-10352612/

By: Express News Service
Ahmedabad | November 8, 2025 12:40 AM IST

4 min read

Chaudhary – resident of Chhapi village of Banaskantha district, Gujarat – was on his way back home and boarded the Jammu Tawi-Sabarmati Express on Sunday (November 2), and the incident appears to have happened the same night

The National Human Rights Commission (NHRC) has taken cognisance, based on a complaint regarding the alleged murder of an army jawan from Gujarat, on board the Jammu Tawi-Sabarmati Express, by a coach attendant when it was passing by Rajasthan. Naik Jigar Chaudhary who belongs to a village in Banaskantha district was returning home by the train when the incident happened allegedly after an altercation over bedsheets.

An FIR in the case was filed at the Government Railway Police (GRP) station in Bikaner. Speaking to The Indian Express, GRP Inspector Anand Kumar said, "Accused Zubair Memon was booked under BNS sections 103(1) (murder), and under sections of the Arms Act. He was arrested on Tuesday and we had received three days remand from the court. We presented him in court again today (Friday) and received another three days remand."

When asked about the motive for the alleged killing, Kumar said, "Primarily, it appears that the argument between the accused and deceased did begin over the bedsheets. But we are still investigating the matter, which is why we sought additional remand." The GRP has got an additional three day remand of Memon.

The NHRC complaint was lodged on November 4 by Tanmay N, convenor of Sahyadri Rights Forum. Acting on this complaint, NHRC on November 6 issued notices to the Chairman and CEO of the Railway Board, as well as to the Director General of the Railway Protection Force (RPF), asking them to submit an Action Taken Report as well as answer a set of four questions raised by the Commission, within the next two weeks.

Chaudhary – resident of Chhapi village of Banaskantha district, Gujarat – was on his way back home and boarded the Jammu Tawi-Sabarmati Express on Sunday (November 2), and the incident appears to have happened the same night.

Officials confirmed there was an altercation between Jigar Chaudhary and the accused, coach attendant Memon, over the former seeking bedsheets. This conflict turned fatal when Memon allegedly stabbed Chaudhary while the train was passing through Bikaner in Rajasthan. Chaudhary was declared dead and his post mortem was carried out in Bikaner.

His last rites were conducted with honours in Banaskantha on Wednesday (November 5).

The Indian Express accessed the Notice issued by the NHRC under section 12 of the Protection of Human Rights (PHR), 1993.

The notice states, "The Protection of Human Rights Act, 1993, has entrusted the National Human Rights Commission (NHRC), India, with the responsibility of protecting and promoting the rights of all human beings in the country and having the powers of a civil court for inquiry u/s 13 of the PHR Act, 1993. The complainant, Convenor of Sahyadri Rights Forum, submitted a complaint regarding the brutal murder of the Indian Army Jawan, Jigar Kumar, in a moving train in Rajasthan by a coach attendant, Zubair Memon."

It added, "The Forum sought the intervention of the Commission in the matter and requested to ensure an impartial investigation, punishment of the accused and complicit staff, protection of defence personnel's rights, and provide justice and compensation to the soldier's family. The allegations made in the complaint prima facie seem to be serious violations of the human rights of the victim. The Bench of the National Human Rights Commission, presided by Shri Priyank Kanoongo, Hon'ble Member, has taken cognizance u/s 12 of the Protection of Human Rights Act, 1993, in the matter."

The NHRC has raised questions regarding the prescribed procedure for engagement of persons as attendants, whether there is a police verification before engaging attendants, and details of the agency through which the said attendant was engaged, if that was the case.

Hindustan Times

Army jawan killed on moving train after clash with attendants; NHRC seeks report

https://www.hindustantimes.com/india-news/army-jawan-killed-on-moving-train-after-clash-with-attendants-nhrc-seeks-report-101762507347941.html

By HT News Desk | Published on: Nov 07, 2025 04:05 pm IST

The victim was identified as Jigar Kumar Chaudhary, who was returning home to Gujarat during vacation after a field posting.

A 27-year-old Army jawan from Gujarat was killed onboard the Jammu Tawi–Sabarmati Express earlier this week after he allegedly got into an argument with train attendants.

The incident took place when the train was passing through Rajasthan's Bikaner district on Sunday night. The victim has been identified as Jigar Kumar Chaudhary, who was returning home to Gujarat during vacation after a field posting.

While some media reports stated that the Chaudhary had an argument with train attendants over seating arrangements, other reports said that the dispute arose over blankets and sheets.

According to officials, the argument escalated and one of the attendants, identified as Zubair Memon, reportedly attacked him with a knife, according to MoneyControl.

After the train reached Bikaner, the Army Jawan was taken to Prince Bijay Singh Memorial (PBM) Hospital, where doctors declared him brought dead.

The Railway Police and Government Railway Police (GRP) have detained several attendants for questioning. They have also recovered a knife – suspected to have been used in the crime – from the sleeper coach.

"Statements of passengers are being recorded, and interrogation of the detained attendants is underway," a GRP officer was quoted as saying by Ahmedabad Mirror.

NHRC issues notices

Meanhile, National Human Rights Commission (NHRC) has taken cognisance of the alleged incident.

NHRC member Priyank Kanoongo condemned the incident, saying that nothing is more disgraceful than being unable to protect the country's army men.

"…Such criminals should have no place in society. We have sent a notice to the Chairman of the Railway Board. We have asked him to clarify the admission criteria for railway attendants... We have notified RPF DG as well," Priyank Kanoongo said.

HINDUSTAN TIMES, Online, 8.11.2025
Page No. 0, Size:(0)cms X (0)cms.

Notices have been issued to Chairman of the Railway Board and the Director-General of the Railway Protection Force (RPF) regarding the disclosure of details related to the recruitment process, qualification criteria, skill assessments and police verification of railway attendants.

ABP Live English

Soldier Requests Blanket, Gets Stabbed To Death On Train; NHRC Orders Probe

https://news.abplive.com/news/india/gujarat-soldier-requests-blanket-gets-stabbed-to-death-on-jammu-tawi-sabarmati-train-rajasthan-nhrc-orders-probe-1810348/amp

ABP Live News Updated at: 07 Nov 2025 12:56 PM (IST)

The NHRC ordered a probe into the killing of soldier Jigar Chaudhary on a train in Rajasthan after he was allegedly stabbed by a railway attendant following a dispute over bedding.

The National Human Rights Commission (NHRC) has ordered a comprehensive and impartial probe into the brutal killing of Indian Army soldier Jigar Chaudhary aboard a moving train in Rajasthan. The Commission has assured justice for the bereaved family and promised stringent action against those responsible, including the accused railway staff.

Solider Stabbed To Death Over Blanket Request

Chaudhary, who was on leave and returning home to Sabarmati in Gujarat, had boarded the Jammu Tawi–Sabarmati Express (Train No. 19224) from Firozpur on the night of November 2. According to police, the incident occurred in the B4 AC coach after Chaudhary requested a blanket and bed sheet from the coach attendant. When the attendant allegedly refused, citing railway rules, an argument broke out that quickly turned violent, as per a report on The New Indian Express.

The attendant is said to have stabbed Chaudhary in the leg, severing an artery and causing him to bleed to death before help could arrive.

Officials from the Government Railway Police (GRP) and the Railway Protection Force (RPF) apprehended the accused soon after the train halted. Chaudhary's body was taken to PBM Hospital in Bikaner for post-mortem before being transported to his hometown of Chhapi in Gujarat. His funeral in Moti Gidasan drew thousands of mourners, who paid tribute with chants of “Bharat Mata ki Jai” and waved the national flag in his honor.

Jethabhai Chaudhary, the soldier's brother, demanded justice and appealed to the Prime Minister and Home Minister for the harshest punishment for the accused. Responding to a complaint filed by the Sahyadri Rights Forum, the NHRC described the case as a serious human rights violation, as per a report on NDTV. The Commission, chaired by Priyank Kanoongo, has issued notices to the Chairman of the Railway Board and the Director General of the RPF. It has sought detailed records of the accused's appointment, background verification, and training, along with an action-taken report within two weeks.

The CSR

Blanket Request Turns Deadly: Army Jawan Stabbed to Death on Moving Train After Heated Argument

https://thecsrjournal.in/army-jawan-stabbed-to-death-on-moving-train-after-heated-argument/

Published By -Aakanksha Yadav

November 7, 2025

Reading time - 3 min.

What began as a simple train ride home for an Army jawan ended in a horrifying act of violence that has shocked the nation. On the night of November 2, Jigneshbhai (Jigar) Chaudhary, a 12-year Indian Army veteran from Banaskantha, Gujarat, was brutally stabbed to death by a railway coach attendant aboard the Jammu Tawi–Sabarmati Express. The deadly altercation allegedly began over a request for a blanket and bedsheet.

Chaudhary, posted in Udhampur (Jammu & Kashmir), had completed his duty and was travelling home on leave. He boarded the train from Firozpur Cantt in Punjab, looking forward to a quiet journey back to his family. But by midnight, a petty argument would escalate into a fatal confrontation.

The Dispute That Escalated Into Murder

According to the Government Railway Police (GRP) and eyewitness accounts, the soldier requested a blanket and bedsheet from the coach attendant, identified as Zubair (Juber) Memon, who was employed through a railway contractor. Memon reportedly refused, citing that Chaudhary was not entitled to the service as per the rules.

The verbal disagreement quickly turned heated. Passengers recalled hearing raised voices before Memon stormed off. A few hours later, after the train departed from Bikaner, Memon returned, this time armed with a knife. In a fit of rage, he stabbed the soldier multiple times, including a deep wound in the leg that severed an artery, leading to massive blood loss. Despite attempts to help him, Chaudhary died before medical aid could be reached.

Swift Arrest, Outrage Across the Country

As the train reached Bikaner, the GRP detained the accused and recovered the murder weapon. A case under Section 103(1) of the Bharatiya Nyaya Sanhita (BNS) for murder was filed. Memon has since been terminated from service, and investigations are underway to determine whether others were complicit.

The soldier's body was taken to PBM Hospital, Bikaner for post-mortem and then transported to his native village, Moti Gidasan in Banaskantha, Gujarat. Thousands of

villagers joined his funeral procession, waving the Tricolour and chanting "Bharat Mata Ki Jai" as they paid their last respects.

Jignesh's brother, made an emotional plea for justice:

Jigneshbhai's brother Jethabhai Chaudhary said, "My brother came home on leave and was killed by a deranged person on a train. We demand justice from the Prime Minister and Home Minister. Bring the accused to Gujarat and hang him."

Relative Harjibhai Chaudhary voiced public concern, saying, "If an army man is not safe in an AC coach, what about ordinary passengers? We demand that everyone linked to this murder be caught immediately."

NHRC Steps In, Railways Under Fire

The National Human Rights Commission (NHRC) has taken suo motu cognisance of the incident after receiving a complaint from the Sahyadri Rights Forum, calling it a serious human rights violation. The Commission issued notices to the Railway Board Chairman and Director General of the RPF, demanding a detailed action-taken report within two weeks.

The NHRC has also sought information on Zubair Memon's hiring, training, police verification, and the contractor responsible for his deployment. Railways have admitted that Memon was not a permanent employee and was recruited through outsourcing, raising further concerns about screening and accountability of contract staff.

Nation Demands Accountability

The shocking murder of a serving soldier on a moving train has triggered widespread anger and anxiety about passenger safety and railway staff discipline. Relatives and local leaders have demanded that the case be tried under fast-track proceedings, and that the Railways review its personnel hiring policies to prevent such tragedies.

Public sentiment is unforgiving, many argue that if a trained Army man isn't safe in an AC coach, then the plight of ordinary passengers is far worse. The incident serves as a grim reminder that India's railways, the nation's lifeline, must urgently address security lapses and vetting loopholes that could endanger millions of travellers.

Long or Short, get news the way you like. No ads. No redirections. Download Newspin and Stay Alert, The CSR Journal Mobile app, for fast, crisp, clean updates!

NDTV

Request For Blanket, Bedsheet Turns Fatal, Army Soldier Killed On Train

https://www.ndtv.com/india-news/army-soldier-killed-in-argument-with-train-attendant-over-blanket-bedsheet-9591708

According to the railways, a coach attendant, who was a railway personnel, killed the soldier after an argument over a blanket and sheet.

Edited by: Aastha Ahuja, India News

Nov 07, 2025 11:45 am IST

Published OnNov 07, 2025 11:42 am IST

Last Updated OnNov 07, 2025 11:45 am IST

Days after a soldier was killed on a moving train in Rajasthan in a fight over blankets and bedsheets, the National Human Rights Commission has called for an impartial investigation. The human rights body has vowed strict action against the railway staff involved and justice for the soldier's family.

An attendant, who is a railway employee, allegedly stabbed the soldier during an argument.

Soldier Killed On Moving Train

Indian Army jawan Jigar Chaudhary had taken leave and was travelling home to Sabarmati, Gujarat on November 2 when the incident took place. He boarded second non-air-conditioned (AC) sleeper coach of the 19224 Jammu Tawi - Sabarmati Express from Firozpur station in Punjab. During the journey, he asked the attendant of his coach for a blanket and a sheet.

The attendant allegedly refused to provide one. This led to an argument between the two, which quickly escalated.

Investigation So Far

On reaching Bikaner, the Government Railway Police registered a First Information Repot (FIR) based on a complaint from the ticket examiner (TTE). A case of murder has been registered.

The accused attendant, Zubair Memon, has been arrested with the knife he allegedly used to attack the jawan.

According to the Railways, Zubair was hired through a contractor and he has now been removed from service.

What National Human Rights Commission Said

Following a complaint from the Sahyadri Rights Forum, a non-governmental entity, the NHRC has issued notices to the Chairman of the Railway Board and the Director General of the Railway Protection Force (RPF).

The Commission stated that the allegations in the complaint indicate serious violations of human rights.

The bench, headed by Priyank Kanoongo, heard the case and has sought all documents related to the appointment process, qualifications, training, and police verification of the accused coach attendant from the Railways.

The Railway Board and the RPF have been directed to submit an action-taken report to the Commission within two weeks.

ANI, Online, 8.11.2025
Page No. 0, Size:(0)cms X (0)cms.

ANI News

"Nothing is more shameful...": NHRC member on army officer's murder in moving train

https://www.aninews.in/news/national/general-news/nothing-is-more-shameful-nhrc-member-on-army-officers-murder-in-moving-train20251107085019/

ANI | Updated: Nov 07, 2025 08:50 IST

New Delhi [India], November 7 (ANI): The National Human Rights Commission (NHRC) has taken cognisance of the alleged murder of an Army officer by a railway attendant, Zubair Memon, on a train in Rajasthan. The officer, who was returning home during vacation after a field posting, got into a scuffle with Memon while asking for a bedsheet. An army personnel was stabbed to death in a moving train in Bikaner over an argument with a railway attendant while returning home to Gujarat during vacation after a field posting on Thursday. The complaint of the murder has been filed by an NGO named Sahyadri Rights Forum.

Member of the National Human Rights Commission (NHRC) Priyank Kanoongo condemned the incident, stating that nothing is more disgraceful than being unable to protect the country's army men.

The NHRC has asked the authorities to submit a report within two weeks, emphasising that failing to safeguard Army personnel is "shameful" and such criminals should have no place in society.

"We received a complaint from an NGO, Sahyadri Rights Forum, that an Army officer, returning home during vacation after a field posting, got into a scuffle with a railway attendant while asking for a bedsheet. The railway attendant, whose name is being told as Zubair Memon, stabbed the officer to death. Nothing is more shameful than failing to safeguard our Army personnel. Such criminals should have no place in society. We have sent a notice to the Chairman of the Railway Board. We have asked him to clarify the admission criteria for railway attendants... We have notified RPF DG as well," Priyank Kanoongo said.

The National Human Rights Commission has issued notices to the Chairman of the Railway Board and the Director-General of the Railway Protection Force (RPF) regarding the disclosure of details related to the recruitment process, qualification criteria, skill assessments, and police verification of railway attendants. The NHRC has also questioned the RPF, whether the attendants are hired directly or through agencies. The commission has ensured that severe action will be taken against the accused and that an example will be set to deter criminals across the nation, so that this crime never happens again. (ANI)

NewsBytes

NHRC seeks probe after train attendant stabs Armyman to death

https://www.newsbytesapp.com/news/india/nhrc-calls-for-probe-after-train-attendant-fatally-stabs-army/story

By Chanshimla Varah | Nov 07, 2025 12:52 pm

What's the story

The National Human Rights Commission (NHRC) has sought a detailed probe into the killing of an Army soldier by a train coach attendant in Rajasthan. The incident occurred on November 2 when Indian Army soldier Jigar Chaudhary was traveling home to Sabarmati, Gujarat, on leave. He got on the 19224 Jammu Tawi-Sabarmati Express sleeper coach on the night of November 2. During the journey, he requested the B4 AC coach attendant for a blanket and bed sheet.

Incident details

What led to the murder

Memon allegedly refused to provide the bedding as per rules, leading to an argument. The altercation turned physical, and Memon stabbed Chaudhary in the leg, severing an artery and causing his immediate death. After the incident, the Government Railway Police in Bikaner registered a First Information Report (FIR) based on a complaint from the traveling ticket examiner. The accused, Zubair Memon, has been arrested, and the knife has been recovered. Memon has since been removed from service pending further investigation.

Family demands justice

Chaudhary's remains arrived in Chhapi on Wednesday as thousands packed the streets, waving the Tricolor. Demanding justice, Jigneshbhai's brother Jethabhai Chaudhary said, "My brother came home on leave and was killed by a deranged person on a train. We demand justice from the prime minister and home minister. Bring the accused to Gujarat and hang him." Another relative Harjibhai Chaudhary voiced public concern, saying, "If an army man is not safe in an AC coach, what about ordinary passengers?"

NHRC issues notices to Railway Board, RPF DG

The NHRC has issued notices to the Railway Board Chairman and Railway Protection Force Director General following a complaint from the Sahyadri Rights Forum, a non-governmental entity. The commission has sought details of Memon's appointment, qualifications, training, and police verification process within two weeks. Memon was allegedly hired through a contractor.

The Daily Jagran

Army Soldier Stabbed To Death In Moving Train After Request For Blanket, Bedsheet Turns Fatal

The incident took place in a moving Jammu Tawi-Sabarmati Express when a railway employee murdered the soldier following a dispute over blankets and bedsheets.

https://www.thedailyjagran.com/india/army-soldier-stabbed-to-death-in-moving-train-after-request-for-blanket-bedsheet-turns-fatal-10278341

By Shibra Arshad

Fri, 07 Nov 2025 02:52 PM (IST)

The National Human Rights Commission (NHRC) has demanded investigation into killing of an Indian Army soldier on a moving train, demanding strict action against the accused railway staff and justice for the victim's family.

The incident took place in a moving Jammu Tawi-Sabarmati Express when a railway employee murdered the soldier following a dispute over blankets and bedsheets.

Soldier Stabbed To Death In Sleeper Coach Over Blanket Row

Indian Army jawan Jigar Chaudhary was traveling home to Sabarmati in Gujarat on leave. On the night of November 2, he boarded train number 19224, the Jammu Tawi-Sabarmati Express, at Firozpur station in Punjab, in a sleeper coach.

During the journey, Chaudhary reportedly asked the attendant of the B4 AC coach for a blanket and bedsheet. The attendant allegedly refused, sparking an argument that quickly escalated into a physical altercation. In a shocking turn, the coach attendant stabbed Chaudhary in the leg with a knife, severing a vein and causing the soldier to bleed to death on the spot.

Police Investigation: FIR Filed, Attendant Arrested

Upon the train's arrival in Bikaner, the Government Railway Police registered an FIR based on a complaint from the Traveling Ticket Examiner (TTE). The accused coach attendant has been charged with murder under Section 103(1) of the Bharatiya Nyaya Sanhita (BNS).

The suspect has been identified as Zubair Memon, who was arrested with the knife used in the crime. Railway officials confirmed that Memon was hired through a contractor and has been fired from his job. The investigation is ongoing.

NHRC Steps In: Notices To Railway Board, RPF

Acting on a complaint from the non-governmental organization Sahyadri Rights Forum, the NHRC issued notices to the Chairman of the Railway Board and the Director General

of the Railway Protection Force (RPF). The commission stated that the allegations, if true, constitute a grave violation of human rights.

A bench chaired by Priyank Kanoongo heard the matter and directed the railways to submit all documents related to the accused attendant's appointment process, qualifications, training, and police verification. The Railway Board and RPF have been ordered to file an action-taken report within two weeks.

The NHRC demanded accountability with a promise to ensure the soldier's family receives justice amid growing concerns over passenger safety on Indian trains.

Mangalore Today

Army soldier killed in argument with train attendant over blanket, bedsheet

https://www.mangaloretoday.com/headlines/Army-soldier-killed-in-argument-with-train-attendant-over-blanket-bedsheet.html

Mangalore Today News Network

Rajasthan, Nov 7, 2025: The National Human Rights Commission has called for an impartial investigation into the murder of a soldier on a moving train in Rajasthan. The human rights body has vowed strict action against the accused railway staff and justice and compensation for the soldier’s family.

According to information provided by the railways, a coach attendant, who was railway personnel, killed the soldier following an argument over a blanket and sheet.

Soldier Killed On Moving Train

Indian Army personnel Jigar Chaudhary had taken a few days’ leave from duty and was travelling home to Sabarmati, Gujarat. On the night of November 2, he boarded a sleeper coach of the 19224 Jammu Tawi - Sabarmati Express from Firozpur station in Punjab. During the journey, he asked the attendant of the B4 AC coach for a blanket and sheet.

The attendant allegedly refused to provide one according to the rules. This led to an argument between the two.

The verbal altercation soon turned physical when the coach attendant stabbed Chaudhary in the leg, severing an artery, and leading to his death on the spot.

Investigation So Far

Upon reaching Bikaner, the Government Railway Police registered a First Information Repot (FIR) based on a complaint from the travelling ticket examiner (TTE). A case of murder has been registered under Section 103(1) of the Bharatiya Nyaya Sanhita (BNS).

The accused attendant, identified as Zubair Memon, has been arrested along with the murder weapon: a knife.

According to Railways, Zubair was hired through a contractor, and he has been removed from service.

Further investigation into the matter is underway.

What National Human Rights Commission Said

Following a complaint from the Sahyadri Rights Forum, a non-governmental entity, the NHRC has issued notices to the Chairman of the Railway Board and the Director General of the Railway Protection Force (RPF).

The Commission stated that the allegations in the complaint indicate serious violations of human rights.

The bench, headed by Priyank Kanoongo, heard the case and has sought all documents related to the appointment process, qualifications, training, and police verification of the accused coach attendant from the Railways.

The Railway Board and the RPF have been directed to submit an action-taken report to the Commission within two weeks.

PublicTV English

`Nothing is more shameful…': NHRC member on army officer's murder in moving train

https://english.publictv.in/nothing-is-more-shameful-nhrc-member-on-army-officers-murder-in-moving-train/

Last updated: November 7, 2025 7:31 pm

By Public TV English

4 Min Read

NEW DELHI: The National Human Rights Commission (NHRC) has taken cognisance of the alleged murder of an Army officer by a railway attendant, Zubair Memon, on a train in Rajasthan. The officer, who was returning home during vacation after a field posting, got into a scuffle with Memon while asking for a bedsheet.

An army personnel was stabbed to death in a moving train in Bikaner over an argument with a railway attendant while returning home to Gujarat during vacation after a field posting on Thursday. The complaint of the murder has been filed by an NGO named Sahyadri Rights Forum.

Member of the National Human Rights Commission (NHRC) Priyank Kanoongo condemned the incident, stating that nothing is more disgraceful than being unable to protect the country's army men. The NHRC has asked the authorities to submit a report within two weeks, emphasising that failing to safeguard Army personnel is "shameful" and such criminals should have no place in society.

"We received a complaint from an NGO, Sahyadri Rights Forum, that an Army officer, returning home during vacation after a field posting, got into a scuffle with a railway attendant while asking for a bedsheet. The railway attendant, whose name is being told as Zubair Memon, stabbed the officer to death. Nothing is more shameful than failing to safeguard our Army personnel. Such criminals should have no place in society. We have sent a notice to the Chairman of the Railway Board. We have asked him to clarify the admission criteria for railway attendants… We have notified RPF DG as well," Priyank Kanoongo said.

The National Human Rights Commission has issued notices to the Chairman of the Railway Board and the Director-General of the Railway Protection Force (RPF) regarding the disclosure of details related to the recruitment process, qualification criteria, skill assessments, and police verification of railway attendants. The NHRC has also questioned the RPF, whether the attendants are hired directly or through agencies.

The commission has ensured that severe action will be taken against the accused and that an example will be set to deter criminals across the nation, so that this crime never happens again. (ANI)

News18

Soldier Killed By Railway Staff After Dispute Over Blankets, Sheets; Human Rights Commission Vows Action

https://www.news18.com/india/soldier-killed-by-railway-staff-after-dispute-over-blankets-sheets-human-rights-commission-vows-action-ws-e-9689112.html

Curated By : Anushka Vats

News18.com

Last Updated:November 07, 2025, 12:38 IST

After the train reached Bikaner, a murder case was registered under Section 103(1) of the Bharatiya Nyaya Sanhita (BNS).

In a shocking incident that took place onboard the Jammu Tawi-Sabarmati Express, an Indian Army personnel, identified as Jigar Chaudhary, was killed following an argument over a blanket and a sheet on the night of November 2. The incident reportedly took place in the sleeper coach of the train from Firozpur station in Punjab.

Chaudhary asked for a blanket and a sheet, which are provided by the Railways for all the AC coach travellers. However, the staff allegedly refused, leading to an argument between the two. The heated exchange soon turned violent, and the staff allegedly stabbed him in the leg, cutting an artery, which led to his immediate death.

Complaint Filed

An official complaint was filed based on the complaint by the TTE. After the train reached Bikaner, a murder case was registered under Section 103(1) of the Bharatiya Nyaya Sanhita (BNS).

Zubair Memon, the accused, has also been arrested, and the police have recovered the murder weapon from him.

National Human Rights Commission’s Reaction

Taking note of the incident, the National Human Rights Commission has called for a fair probe into the incident. The Commission has also sent notices to the Chairman of the Railway Board and the Director General of the Railway Protection Force (RPF).

The human rights commission has pledged firm action against the accused railway employee and assured justice and compensation for the slain soldier’s family.

According to the Commission, the complaint points to serious violations of human rights.

A bench led by Priyank Kanoongo reviewed the case and sought complete records from the Railways, including details of the attendant’s recruitment, qualifications, training, and police verification.

The Railway Board and the Railway Protection Force (RPF) have been instructed to submit an action-taken report to the Commission within two weeks.

Jagran

स्लीपर कोच में मांगा कंबल तो कोच अटेंडेंट ने चाकू से काट डाली पैर की नस, जवान की चलती ट्रेन में हत्या

https://www.jagran.com/news/national-soldier-murdered-on-train-nhrc-demands-probe-into-blanket-dispute-killing-40031707.html

By Digital Desk Edited By: Garima Singh

Updated: Fri, 07 Nov 2025 12:45 PM (IST)

राष्ट्रीय मानवाधिकार आयोग ने राजस्थान में ट्रेन में सैनिक की हत्या की निष्पक्ष जांच की मांग की है। आरोप है कि कंबल मांगने पर रेलवे कर्मचारी ने सैनिक की हत्या कर दी। आयोग ने रेलवे बोर्ड और आरपीएफ से रिपोर्ट मांगी है, जिसमें अटेंडेंट की नियुक्ति प्रक्रिया और ट्रेनिंग का ब्यौरा शामिल है। आयोग ने पीड़ित परिवार को न्याय दिलाने का वादा किया है।

HighLights

डिजिटल डेस्क, नई दिल्ली। नेशनल ह्यूमन राइट्स कमीशन ने चलती ट्रेन में एक सैनिक की हत्या मामले में निष्पक्ष जांच की मांग की है। मानवाधिकार संस्था ने आरोपी रेलवे स्टाफ के खिलाफ सख्त कार्रवाई करने और सैनिक के परिवार को न्याय दिलाने का वादा किया है।

रेलवे द्वारा दी गई जानकारी के मुताबिक, जम्मू तवी-साबरमती एक्सप्रेस में एक रेलवे कर्मचारी ने कंबल और चादार की मांग को लेकर हुए विवाद के बाद सैनिक की हत्या कर दी।

चलती ट्रेन में सैनिक की हत्या

इंडियन आर्मी के जवान जिगर चौधरी कुछ दिनों की छुट्टी लेकर गुजरात के साबरमती में अपने घर जा रहे थे। 2 नवंबर की रात को वह पंजाब के फिरोजपुर स्टेशन से ट्रेन संख्या 19224, जम्मू तवी-साबरमती एक्सप्रेस के स्लीपर कोच में चढ़े। यात्रा के दौरान उन्होंने B4 एसी कोच के अटेंडेंट से कंबल और चादर की मांग की।

आरोप है कि अटेंडेंट ने उन्हें कंबल और चादर देने से मना कर दिया। इससे दोनों के बीच बहस शुरू हो गई। जल्द ही यह कहा-सुनी हाथापाई में बदल गई। मामला इतना बढ़ गया कि कोच अटेंडेंट ने चौधरी के पैर में चाकू मार दिया, जिससे जवान की एक नस कट गई और मौके पर ही उनकी मौत हो गई।

पुलिस जांच में अब तक क्या हुआ?

बीकानेर पहुंचने पर, सरकारी रेलवे पुलिस ने ट्रैवलिंग टिकट एग्जामिनर (TTE) की शिकायत के आधार पर FIR दर्ज की। आरोपी कोच अटेंडेंट के खिलाफ भारतीय न्याय संहिता (BNS) की धारा 103(1) के तहत हत्या का मामला दर्ज किया गया है।

आरोपी अटेंडेंट की पहचान जुबैर मेमन के रूप में हुई है जिसे हत्या के आरोप में एक चाकू के साथ गिरफ्तार कर लिया गया है। रेलवे के अनुसार, जुबैर को एक कॉन्ट्रैक्टर के ज़रिए काम पर रखा गया था अब उसे नौकरी से निकाल दिया गया है। मामले की आगे की जांच चल रही है।

नेशनल ह्यूमन राइट्स कमीशन ने क्या कहा

इस मामले में एक गैर-सरकारी संस्था सह्याद्री राइट्स फोरम की शिकायत के बाद, NHRC ने रेलवे बोर्ड के चेयरमैन और रेलवे प्रोटेक्शन फोर्स (RPF) के डायरेक्टर जनरल को नोटिस जारी किया है। कमीशन ने कहा कि शिकायत में लगाए गए आरोप मानवाधिकारों के गंभीर उल्लंघन करते हैं।

प्रियंक कानूनगो की अध्यक्षता वाली बेंच ने मामले की सुनवाई की और रेलवे से आरोपी कोच अटेंडेंट की नियुक्ति प्रक्रिया, योग्यता, ट्रेनिंग और पुलिस वेरिफिकेशन से संबंधित सभी दस्तावेज मांगे हैं। रेलवे बोर्ड और RPF को दो सप्ताह के अंदर कमीशन को कार्रवाई रिपोर्ट जमा करने का निर्देश दिया गया है।

Raj Express

चादर-कंबल मांगने पर ट्रेन में सैनिक की हत्या: NHRC ने निष्पक्ष जांच की मांग की,आरोपी अटेंडेंट के खिलाफ BNS के तहत FIR दर्ज

https://www.rajexpress.com/en/breaking-news/army-jawan-stabbed-on-train-over-blanket-request-nhrc-orders-20251107090143

Fri, 07 Nov, 2025

2 min read

नेशनल डेस्क. राष्ट्रीय मानवाधिकार आयोग (NHRC) ने चलती ट्रेन में सैनिक की हत्या मामले में निष्पक्ष जांच की मांग की है। घटना 2 नवंबर की है, जब इंडियन आर्मी के जवान जिगर चौधरी की AC कोच अटेंडेंट ने चादर और कंबल मांगने पर हत्या कर दी। मानवाधिकार संस्था ने आरोपी अटेंडेंट के खिलाफ कार्रवाई और सैनिक के परिवार को न्याय और सहायता राशि देने की मांग की है।

दरअसल, इंडियन आर्मी के जवान जिगर चौधरी ड्यूटी से छुट्टी लेकर अपने घर गुजरात जा रहे थे। वह पंजाब के फिरोजपुर स्टेशन से जम्मू तवी-साबरमती एक्सप्रेस के स्लीपर कोच में यात्रा कर रहे थे। इस दौरान उन्होंने AC कोच के अटेंडेंट से एक कंबल और चादर मांगी। कथित तौर पर, अटेंडेंट ने नियमों के अनुसार कंबल और चादर देने से इनकार कर दिया। दोनों के बीच बहस हो गई। विवाद मारपीट में बदल गया। इस दौरान अटेंडेट ने जवान पर चाकू से हमला कर उसकी हत्या कर दी।

BNS की धारा के तहत FIR दर्ज

हालांकि, रेलवे पुलिस ने ट्रेन बिकानेर पहुंचने पर ट्रैवलिंग टिकट एग्जामिनर (TTE) की शिकायत पर FIR दर्ज की। कोच अटेंडेट के खिलाफ भारतीय न्याय संहिता (BNS) की धारा 103(1) के तहत मुकदमा दर्ज किया गया। बता दें आरोपी अटेंडेंट की पहचान जुबैर मेमन के रूप में हुई है। पुलिस ने आरोपी को गिरफ्तार कर हत्या में इस्तेमाल हथियार जब्त कर लिया है।

सह्याद्री राइट्स फोरम ने की शिकायत

सह्याद्री राइट्स फोरम (एक गैर-सरकारी संस्था) की शिकायत के बाद राष्ट्रीय मानवाधिकार आयोग (NHRC) ने रेलवे बोर्ड के चेयरमैन और रेलवे पुलिस (RPF) के डायरेक्टर जनरल को नोटिस भेजा। रेलवे के मुताबिक,आरोपी जुबैर को एक ठेकेदार के माध्यम से काम पर रखा गया था। घटना के बाद उसे काम से हटा दिया गया है।

रेलवे से आरोपी अटेंडेंट से जुड़ी जानकारी मांगी गई

बता दें NHRC के मेंबर प्रियंक कानूनगो की अध्यक्षता में मामले की सुनवाई हुई। इस दौरान रेलवे से आरोपी कोच अटेंडेंट की नियुक्ति प्रक्रिया, क्वालिफिकेशन, ट्रेनिंग और पुलिस वेरिफिकेशन से जुड़ी दस्तावेज मांगी गई है। साथ ही रेलवे बोर्ड और RPF को दो हफ्ते के अंदर आयोग को कार्रवाई रिपोर्ट देने के निर्देश दिए गए है।

NATIONAL HUMAN RIGHTS COMMISSION

HINDUSTAN, Online, 8.11.2025
Page No. 0, Size:(0)cms X (0)cms.

Hindustan

चलती ट्रेन में सैनिक की हत्या को लेकर क्या हुई कार्रवाई? NHRC ने रेलवे से मांगा जवाब

संक्षेप: भारतीय सेना के जवान जिगर चौधरी छुट्टी लेकर साबरमती स्थित अपने घर जा रहे थे। दो नवंबर की रात को जिगर चौधरी ने पंजाब के फिरोजपुर स्टेशन से 19224 जम्मू तवी-साबरमती एक्सप्रेस के स्लीपर कोच में यात्रा शुरू की।

https://www.livehindustan.com/national/soldier-murdered-on-a-moving-train-coach-attendant-killed-him-over-a-blanket-and-sheet-201762500636755.html

Fri, 7 Nov 2025 01:05 PM Himanshu Jha

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने राजस्थान में चलती ट्रेन में एक सैनिक की हत्या के मामले में निष्पक्ष जांच के आदेश दिए हैं। आयोग ने आरोपी रेलवे स्टाफ के खिलाफ सख्त कार्रवाई करने और साथ ही सैनिक के परिवार के लिए न्याय और मुआवजे सुनिश्चित करने का वादा किया है। रेलवे द्वारा दी गई जानकारी के अनुसार, एक कंबल और चादर को लेकर हुए विवाद के बाद रेलवे कर्मी ने सैनिक की हत्या कर दी। आपको बता दें कि रेल कर्मी एक कोच अटेंडेंट था।

भारतीय सेना के जवान जिगर चौधरी छुट्टी लेकर साबरमती स्थित अपने घर जा रहे थे। दो नवंबर की रात को जिगर चौधरी ने पंजाब के फिरोजपुर स्टेशन से 19224 जम्मू तवी-साबरमती एक्सप्रेस के स्लीपर कोच में यात्रा शुरू की। यात्रा के दौरान उन्होंने B4 AC कोच के अटेंडेंट से कंबल और चादर मांगी। अटेंडेंट ने कथित तौर पर नियमों का हवाला देते हुए कंबल देने से इनकार कर दिया, जिससे दोनों के बीच बहस शुरू हो गई। यह मौखिक विवाद जल्द ही हाथापाई में बदल गया। कोच अटेंडेंट ने चौधरी के पैर में चाकू घोंप दिया। चाकू लगने से उनकी धमनी कट गई और उनकी मौके पर ही मौत हो गई।

बीकानेर पहुंचने पर राजकीय रेलवे पुलिस (GRP) ने ट्रैवलिंग टिकट एग्जामिनर (TTE) की शिकायत के आधार पर प्रथम सूचना रिपोर्ट (FIR) दर्ज की। हत्या का मामला भारतीय न्याय संहिता (BNS) की धारा 103(1) के तहत दायर किया गया है। आरोपी अटेंडेंट की पहचान जुबैर मेमन के रूप में हुई है, जिसे हत्या में इस्तेमाल किए गए चाकू के साथ गिरफ्तार कर लिया गया है।

रेलवे के अनुसार, जुबैर को एक ठेकेदार के माध्यम से काम पर रखा गया था और उसे सेवा से हटा दिया गया है। मामले में आगे की जांच चल रही है।

एक गैर-सरकारी संस्था सह्याद्रि राइट्स फोरम से शिकायत मिलने के बाद एनएचआरसी ने रेलवे बोर्ड के अध्यक्ष और रेलवे सुरक्षा बल (RPF) के महानिदेशक को नोटिस जारी किया है। आयोग ने कहा कि शिकायत में लगाए गए आरोप मानवाधिकारों के गंभीर उल्लंघन का संकेत देते हैं।

प्रियंक कानूनगो की अध्यक्षता वाली पीठ ने इस मामले की सुनवाई की और रेलवे से आरोपी कोच अटेंडेंट की नियुक्ति प्रक्रिया, योग्यता, प्रशिक्षण और पुलिस सत्यापन से संबंधित सभी दस्तावेज मांगे हैं। रेलवे बोर्ड और RPF को दो सप्ताह के भीतर आयोग को कार्रवाई रिपोर्ट जमा करने का निर्देश दिया गया है।

Pardafaash

स्लीपर कोच में कंबल मांगने पर सेना के जवान की हत्या, रेलवे स्टाफ ने किया था चाकू से हमला

https://hindi.pardaphash.com/army-jawan-killed-in-sleeper-coach-after-asking-for-blanket-railway-staff-attacked-him-with-knife/

Railway staff kills Army Jawan: राजस्थान में ट्रेन यात्रा के दौरान एक मामूली विवाद में सेना के जवान की हत्या का सनसनीखेज मामले सामने सामने आया है। इस घटना पर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने संज्ञान लेते हुए आरोपी रेलवे स्टाफ और संबंधित रेलकर्मियों के खिलाफ सख्त एक्शन, जवान के परिवार को मुआवजा व मामले की निष्पक्ष जांच की मांग की है। रेलवे पुलिस ने आरोपी को एक चाकू के साथ गिरफ्तार किया है।

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने कहा कि शिकायत में लगाए गए आरोप मानवाधिकारों के गंभीर उल्लंघन को दर्शाते हैं। प्रियंक कानूनगो की अध्यक्षता वाली पीठ ने मामले की सुनवाई की और रेलवे से आरोपी कोच अटेंडेंट की नियुक्ति प्रक्रिया, योग्यता, प्रशिक्षण और पुलिस वेरिफिकेशन से जुड़े सभी डॉक्यूमेंट मांगे हैं। रेलवे और RPF को 2 सप्ताह के भीतर आयोग को कार्रवाई रिपोर्ट भेजनी होगी। मानवाधिकार संस्था ने आरोपी रेलवे स्टाफ के खिलाफ सख्त कार्रवाई करने और जवान के परिवार को न्याय दिलाने का वादा किया है।

बताया जा रहा है कि सेना के जवान जिगर चौधरी कुछ दिनों की छुट्टी लेकर गुजरात के साबरमती में अपने घर जा रहे थे। इस दौरान 2 नवंबर की रात को चौधरी पंजाब के फिरोजपुर स्टेशन से ट्रेन संख्या 19224, जम्मू तवी-साबरमती एक्सप्रेस के स्लीपर कोच में चढ़े। जवान ने यात्रा के दौरान B4 एसी कोच के अटेंडेंट जुबैर मेमन से कंबल और चादर की मांग की। लेकिन, अटेंडेंट ने चौधरी को कंबल और चादर देने से मना कर दिया। इस पर दोनों के बीच बहस शुरू हो गई।

आरोप है कि अटेंडेंट मेमन और जवान चौधरी के बीच कहासुनी हाथापाई में बदल गई। बात इतनी बिगड़ गयी कि मेनन ने चौधरी के पैर में चाकू से हमला कर दिया, जिससे उनकी एक नस कट गई और मौके पर ही जवान की मौत हो गई। ट्रेन के बीकानेर पहुंचने पर, सरकारी रेलवे पुलिस ने TTE की शिकायत पर आरोपी के खिलाफ BNS की धारा 103(1) के तहत हत्या केस दर्ज किया। आरोपी जुबैर मेमन को एक चाकू के साथ गिरफ्तार कर लिया गया है।

रेलवे के अनुसार, जवान की हत्या के आरोपी जुबैर मेमन को एक कॉन्ट्रैक्टर के ज़रिए काम पर रखा गया था अब उसे नौकरी से निकाल दिया गया है। मामले की जांच चल रही है। एक गैर-सरकारी संस्था सह्याद्री राइट्स फोरम की शिकायत पर राष्ट्रीय मानवाधिकार आयोग ने रेलवे बोर्ड के चेयरमैन और रेलवे प्रोटेक्शन फोर्स (RPF) के डायरेक्टर जनरल को नोटिस जारी किया है। आयोग ने कहा कि शिकायत में लगाए गए आरोप मानवाधिकारों के गंभीर उल्लंघन करते हैं।

NewsBytes

राजस्थान में चादर-कंबल मांगने पर ट्रेन अटेंडेंट ने जवान की हत्या की, रेलवे बोर्ड तलब

https://hindi.newsbytesapp.com/news/india/train-attendant-killed-army-soldier-in-moving-jammu-tawi-sabarmati-train-in-rajasthan-over-blanket-nhrc/story

लेखन गजेंद्र, Nov 07, 2025 12:38 pm

क्या है खबर?

राजस्थान में चलती ट्रेन के अंदर सेना के जवान की हत्या का चौंकाने वाला मामला सामने आया है। जम्मू तवी-साबरमती एक्सप्रेस ट्रेन के अंदर जवान ने ट्रेन अटेंडेंट से चादर और कंबल मांगी तो झगड़ा शुरू हो गया। इस दौरान रेल कर्मी ने चाकू से जवान की हत्या कर दी। घटना को लेकर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने संज्ञान लिया है। उसने रेलवे बोर्ड के अध्यक्ष और रेलवे पुलिस बल (RPF) के महानिदेशक को नोटिस भेजा है।

घटना

क्या है घटना?

गुजरात के साबरमती के रहने वाले जिगर चौधरी पंजाब में तैनात हैं। वे 2 अक्टूबर को फिरोजपुर कैंट से जम्मू तवी एक्सप्रेस पर चढ़े थे। ट्रेन जब लूणकरणसर और बीकानेर के बीच थी, तभी जवान ने ट्रेन अटेंडेंट जुबैर मेनन से चादर और कंबल मांगा। अटेंडेंट ने देने से मना किया तो दोनों के बीच झगड़ा होने लगा। तभी जुबैर ने चाकू निकालकर जवान के पैर की नस काट दी, जिससे अधिक रक्तस्राव से उसकी मौत हो गई।

जांच

आरोपी गिरफ्तार

ट्रेन जैसे ही बीकानेर स्टेशन पर रुकी घायल जवान को PBM अस्पताल के ट्रॉमा सेंटर पहुंचाया गया, लेकिन उसकी मौत हो चुकी थी। झगड़ा AC कोच के अंदर हुआ था। बीकानेर में TTE की शिकायत के बाद रेलवे पुलिस ने आरोपी जुबैर को गिरफ्तार कर लिया। साथ ही चाकू भी बरामद कर लिया गया है। रेलवे के मुताबिक, जुबैर ठेकेदार के जरिए तैनात था। उसके खिलाफ भारतीय न्याय संहिता (BNS) की धारा 103(1) के तहत मामला दर्ज हुआ है।

NDTV

ट्रेन में कंबल मांगा तो काट दी पैर की नस...जवान की हत्या के मामले में रेलवे बोर्ड और RPF को नोटिस

रेलवे में सफर कर रहे सेना के जवान जिगर चौधरी ने B4 एसी कोच के अटेंडेंट से कंबल और चादर मांगी थी. अटेंडेंट ने कंबल और चादर देने से मना कर दिया था. जिसके बाद विवाद बढ़ गया. विवाद के दौरान अटेंडेंट ने चाकू से जवान के पैर की नस काट दी.

https://ndtv.in/india/soldier-murder-slit-leg-vein-notice-issued-to-railway-board-and-rpf-9591571/amp/1

Reported by:पल्लव मिश्रा

Edited by:रितु शर्मा

देश | नवंबर 07, 2025 12:11 pm IST

रेलवे बोर्ड और RPF को 2 सप्ताह के भीतर आयोग को कार्रवाई रिपोर्ट भेजनी होगी. राष्ट्रीय मानवाधिकार आयोग ने ट्रेन में जवान की हत्या के मामले में रेलवे बोर्ड और RPF को नोटिस भेजा है.

आयोग ने मामले की निष्पक्ष जांच, आरोपी और संबंधित रेलकर्मियों पर कड़ी कार्रवाई का निर्देश दिया है.

घटना दो मार्च की है. जब कंबल मांगने पर जवान पर अटेंडेंट ने हमला कर दिया था.

जयपुर:

राजस्थान में ट्रेन यात्रा के दौरान सेना के जवान की हत्या के मामले पर राष्ट्रीय मानवाधिकार आयोग ने संज्ञान लिया है. सह्याद्री राइट्स फोरम की शिकायत पर NHRC ने रेलवे बोर्ड के अध्यक्ष और RPF महानिदेशक को नोटिस जारी किया है. आयोग ने कहा कि शिकायत में लगाए गए आरोप मानवाधिकारों के गंभीर उल्लंघन को दर्शाते हैं. आयोग ने निष्पक्ष जांच, आरोपी और संबंधित रेलकर्मियों पर कड़ी कार्रवाई, तथा शहीद जवान के परिवार को न्याय व मुआवजा देने की बात कही है. प्रियंक कानूनगो की अध्यक्षता वाली पीठ ने मामले की सुनवाई की और रेलवे से आरोपी कोच अटेंडेंट की नियुक्ति प्रक्रिया, योग्यता, प्रशिक्षण और पुलिस सत्यापन से जुड़े सभी दस्तावेज मांगे हैं. रेलवे बोर्ड और RPF को 2 सप्ताह के भीतर आयोग को कार्रवाई रिपोर्ट भेजनी होगी.

क्या है पूरा मामला

रेलवे से मिली जानकारी के अनुसार घटना 2/3 तारीख की रात की है. जब सेना का जवान जिगर चौधरी, कश्मीर से छुट्टी पर अपने घर साबरमती (गुजरात) जा रहा था. वह 19224 जम्मू तवी – साबरमती एक्सप्रेस में S2 स्लीपर कोच में यात्रा कर रहा था. यात्रा के दौरान उसने B4 एसी कोच के अटेंडेंट से कंबल और चादर मांगी. नियमों का हवाला देते हुए अटेंडेंट ने कंबल और चादर देने से मना कर दिया था. जिसके बाद विवाद बढ़ गया.

विवाद के दौरान अटेंडेंट ने चाकू से जवान के पैर की नस काट दी, जिससे उसकी मौके पर ही मृत्यु हो गई. बीकानेर पहुंचने पर टीटीई की शिकायत पर जीआरपी द्वारा FIR दर्ज की गई और आरोपी अटेंडेंट को चाकू सहित गिरफ्तार कर लिया गया है.

रेलवे का कहना है कि अटेंडेंट जुबेर ठेकेदार के माध्यम से तैनात था और आरोपी को नौकरी से हटा दिया गया है. पूरे मामले की जांच जारी है. BNS की धारा 103(1) पर मामला दर्ज हुआ है.

Raj Express

चादर-कंबल मांगने पर ट्रेन में सैनिक की हत्या: NHRC ने निष्पक्ष जांच की मांग की,आरोपी अटेंडेंट के खिलाफ BNS के तहत FIR दर्ज

https://www.rajexpress.com/en/national-news/army-jawan-stabbed-on-train-over-blanket-request-nhrc-orders-20251107090143

Fri, 07 Nov, 2025 | 2 min read

नेशनल डेस्क. राष्ट्रीय मानवाधिकार आयोग (NHRC) ने चलती ट्रेन में सैनिक की हत्या मामले में निष्पक्ष जांच की मांग की है। घटना 2 नवंबर की है, जब इंडियन आर्मी के जवान जिगर चौधरी की AC कोच अटेंडेंट ने चादर और कंबल मांगने पर हत्या कर दी। मानवाधिकार संस्था ने आरोपी अटेंडेंट के खिलाफ कार्रवाई और सैनिक के परिवार को न्याय और सहायता राशि देने की मांग की है।

दरअसल, इंडियन आर्मी के जवान जिगर चौधरी ड्यूटी से छुट्टी लेकर अपने घर गुजरात जा रहे थे। वह पंजाब के फिरोजपुर स्टेशन से जम्मू तवी-साबरमती एक्सप्रेस के स्लीपर कोच में यात्रा कर रहे थे। इस दौरान उन्होंने AC कोच के अटेंडेंट से एक कंबल और चादर मांगी। कथित तौर पर, अटेंडेंट ने नियमों के अनुसार कंबल और चादर देने से इनकार कर दिया। दोनों के बीच बहस हो गई। विवाद मारपीट में बदल गया। इस दौरान अटेंडेट ने जवान पर चाकू से हमला कर उसकी हत्या कर दी।

BNS की धारा के तहत FIR दर्ज

हालांकि, रेलवे पुलिस ने ट्रेन बिकानेर पहुंचने पर ट्रैवलिंग टिकट एग्जामिनर (TTE) की शिकायत पर FIR दर्ज की। कोच अटेंडेट के खिलाफ भारतीय न्याय संहिता (BNS) की धारा 103(1) के तहत मुकदमा दर्ज किया गया। बता दें आरोपी अटेंडेंट की पहचान जुबैर मेमन के रूप में हुई है। पुलिस ने आरोपी को गिरफ्तार कर हत्या में इस्तेमाल हथियार जब्त कर लिया है।

सह्याद्री राइट्स फोरम ने की शिकायत

सह्याद्री राइट्स फोरम (एक गैर-सरकारी संस्था) की शिकायत के बाद राष्ट्रीय मानवाधिकार आयोग (NHRC) ने रेलवे बोर्ड के चेयरमैन और रेलवे पुलिस (RPF) के डायरेक्टर जनरल को नोटिस भेजा। रेलवे के मुताबिक,आरोपी जुबैर को एक ठेकेदार के माध्यम से काम पर रखा गया था। घटना के बाद उसे काम से हटा दिया गया है।

रेलवे से आरोपी अटेंडेंट से जुड़ी जानकारी मांगी गई

बता दें NHRC के मेंबर प्रियंक कानूनगो की अध्यक्षता में मामले की सुनवाई हुई। इस दौरान रेलवे से आरोपी कोच अटेंडेंट की नियुक्ति प्रक्रिया, क्वालिफिकेशन, ट्रेनिंग और पुलिस वेरिफिकेशन से जुड़ी दस्तावेज मांगी गई है। साथ ही रेलवे बोर्ड और RPF को दो हफ्ते के अंदर आयोग को कार्रवाई रिपोर्ट देने के निर्देश दिए गए है।

JANSATTA, Online, 8.11.2025
Page No. 0, Size:(0)cms X (0)cms.

Jansatta

चलती ट्रेन में सेना के जवान की हत्या, कंबल-चादर को लेकर हुआ विवाद तो मारा चाकू राष्ट्रीय मानवाधिकार आयोग ने राजस्थान में चलती ट्रेन में एक सैनिक की हत्या की निष्पक्ष जांच की मांग की है।

https://www.jansatta.com/rajya/rajasthan-army-soldier-killed-in-argument-with-train-attendant-over-blanket-bedsheet/4223665/

Written by न्यूज डेस्क | Edited by shruti srivastava जयपुर | Updated: November 7, 2025 12:58 IST

सेना के एक जवान की चलती ट्रेन में हत्या का सनसनीखेज मामला सामने आया है। रेलवे द्वारा दी गई जानकारी के अनुसार, कोच अटेंडेंट (जो रेलवे कर्मचारी था) ने कंबल और चादर को लेकर हुए विवाद के बाद सैनिक की हत्या कर दी। अटेंडेंट को चाकू के साथ गिरफ्तार कर लिया गया है।

मामले के अनुसार भारतीय सेना के जवान जिगर चौधरी ड्यूटी से कुछ दिनों की छुट्टी लेकर गुजरात के साबरमती स्थित अपने घर जा रहे थे। 2 नवंबर की रात, वह पंजाब के फिरोजपुर स्टेशन से 19224 जम्मू तवी-साबरमती एक्सप्रेस के स्लीपर कोच में सवार हुए। यात्रा के दौरान, उन्होंनेन्हों नेB4 एसी कोच के अटेंडेंट से एक कंबल और चादर की मांग की। कथित तौर पर, अटेंडेंट ने नियमों के अनुसार यह सामान देने से इनकार कर दिया। इस पर दोनों के बीच बहस हो गई। मौखिक विवाद जल्द ही झगड़े में बदल गया और कोच अटेंडेंट ने जवान के पैर में चाकू मार दिया, जिससे धमनी कट गई और उनकी मौके पर ही मौत हो गई।

टीटीई की शिकायत पर FIR दर्ज

बीकानेर पहुंचने पर, गवर्नमेंट रेलवे पुलिस ने टीटीई की शिकायत के आधार पर एफ़आईआर दर्ज की। भारतीय न्याय संहिता (BNS) की धारा 103(1) के तहत हत्या का मामला दर्ज किया गया है। आरोपी अटेंडेंट जिसकी पहचान जुबैर मेमन के रूप में हुई है, उसे हत्या के हथियारचाकू के साथ गिरफ्तार कर लिया गया है। रेलवे के अनुसार, जुबैर को एक ठेकेदार के माध्यम से काम पर रखा गया था और उसे सेवा से हटा दिया गया है। मामले की आगे जांच जारी है।

चलती ट्रेन में सेना के जवान की हत्या

राष्ट्रीय मानवाधिकार आयोग ने राजस्थान में चलती ट्रेन में एक सैनिक की हत्या की निष्पक्ष जांच की मांग की है। मानवाधिकार संस्था ने आरोपी रेलवे कर्मचारियों के खिलाफ सख्त कार्रवाई और सैनिक के परिवार को न्याय और मुआवज़ा दिलाने का वादा किया है। गैर-सरकारी संस्था सह्याद्री राइट्स फोरम की शिकायत के बाद एनएचआरसी ने रेलवे बोर्ड के अध्यक्ष और रेलवे सुरक्षा बल (आरपीएफ) के महानिदेशक को नोटिस जारी किया है। मानवाधिकार आयोग ने कहा कि शिकायत में लगाए गए आरोप मानवाधिकारों के गंभीर उल्लंघन का संकेत देते हैं। प्रियांक कानूनगो की अध्यक्षता वाली पीठ ने मामले की सुनवाई की और रेलवे से आरोपी कोच अटेंडेंट की नियुक्ति प्रक्रिया, योग्यता, प्रशिक्षण और पुलिस सत्यापन से संबंधित सभी दस्तावेज मांगे हैं। रेलवे बोर्ड और आरपीए एफ को दो सप्ताह के भीतर आयोग को कार्रवाई रिपोर्ट प्रस्तुत करने का निर्देश दिया गया है।

Free Press Journal

Mumbra Train Tragedy: 2 Central Railway Engineers Seek Anticipatory Bail, Deny Negligence Citing Overcrowding

The two Central Railway engineers, Vishal Dolas and Samar Yadav, who were booked on the alleged charges of culpable homicide in connection with the Mumbra train accident that claimed five lives and left eight others injured, have approached the Thane Sessions Court seeking anticipatory bail.

https://www.freepressjournal.in/mumbai/mumbra-train-tragedy-2-central-railway-engineers-seek-anticipatory-bail-deny-negligence-citing-overcrowding

Pranali Lotlikar Updated: Friday, November 07, 2025, 08:32 PM IST

Thane: The two Central Railway engineers, Vishal Dolas and Samar Yadav, who were booked on the alleged charges of culpable homicide in connection with the Mumbra train accident that claimed five lives and left eight others injured, have approached the Thane Sessions Court seeking anticipatory bail. The engineers claimed that they were not at fault and that the passengers fell from the train due to overcrowding.

Inquiry Report Clears Engineers Of Negligence

Advocate Baldev Rajput, appearing on behalf of the two engineers, referred to a report produced by a five-member committee comprising senior officials appointed by the Divisional Railway Manager (DRM), Central Railway, to investigate the case.

As per the inquiry report, there was no fault or negligence in maintenance, and the accident occurred due to overcrowding in the train. The report was sought by the National Human Rights Commission (NHRC), and the same was submitted to and accepted by the NHRC.

FP

No Claims Filed Against Railways

Further, following the incident, the Railways had invited claims from people by publishing notices in 17 newspapers, but no one came forward with any claim against the Railways.

“Since there was no specific claim or allegation of negligence against the Railways, there is no ground to hold the accused responsible,” Rajput stated.

Court Adjourns Bail Plea Hearing To November 11

However, maintaining that the anticipatory bail application (ABA) cannot be decided unilaterally, and that an equal opportunity must be given to the prosecution, the court presided by additional sessions judge Ganesh Pawar, adjourned the matter for arguments from the prosecution side to November 11.

Interim Relief Plea Rejected

Meanwhile, the advocate sought interim relief against the arrest of the accused, but the court rejected the plea, directing that the prosecution's report be taken on record first.

Accident Details And Case Background

The incident occurred on June 9, between Diva and Mumbra railway stations in Thane district, when two trains — one headed towards Kasara and the other towards Chhatrapati Shivaji Maharaj Terminus (CSMT) in Mumbai — were passing each other on a sharp curve near Mumbra. A few passengers standing on the footboard fell onto the tracks after their backpacks brushed against each other, resulting in five deaths.

The Government Railway Police (GRP) on November 1 registered a case against Assistant Divisional Engineer Vishal Dolas, Senior Section Engineer Samar Yadav, and other railway officials responsible for track maintenance. The two have been booked for culpable homicide.

Indian Express

2 Central Railway engineers booked for Mumbra train accident seek anticipatory bail

The engineers also relied on a report by the the Central Railway's internal inquiry, which said that it was a domino effect that led to the incident when one backpack of a commuter protruding outside the first train, brushed past a commuter on the other train, causing the others to fall off.

https://indianexpress.com/article/cities/mumbai/2-central-railway-engineers-mumbra-train-accident-bail-10352433/lite/

Written by Sadaf Modak

Mumbai | Updated: November 7, 2025 10:32 PM IST

3 min read

The two Central Railway engineers, against whom the Thane Government Railway Police (GRP) filed an FIR for the Mumbra train accident that killed five passengers on June 9 this year, on Thursday moved the Thane court seeking anticipatory bail, stating that had it been a fault in the tracks, the movement of over 200 trains that passed though the tracks before and after the accident would also have been affected.

Assistant divisional engineer Vishal Dolas and senior section engineer Samar Yadav, who had inspected the tracks, were named as accused in the Mumbra train accident. The court has directed the investigating officer and prosecutor to file a reply and listed the case for hearing on November 11. It is to protest against this case that the Central Railways workers' union called a flash strike that brought several trains to a halt at Mumbai's Chhatrapati Shivaji Maharaj Terminus on Thursday.

Pinning the blame on overcrowding in the trains for the death of the five passengers, the two engineers—in their anticipatory bail pleas filed through lawyers Baldev Rajput and Priyanka Dable—said many trains had passed through the tracks before and after the accident, and if it was an issue with the tracks, at least the next few trains too would have been impacted.

On November 1, the Thane GRP filed an FIR alleging that due to rain on the preceding days of the accident on June 9, the drain near the tracks choked up and water filled on the railway track near Mumbra station. This led to displacement of gravel under the tracks and the ground near the platform sank slightly, causing jerks on the train. The FIR alleged that this caused the adjacent tracks to be one higher than the other and it resulted in the two passing trains being very close to each other, causing the passengers to collide and fall.

The engineers also relied on a report by the the Central Railway's internal inquiry, which said that it was a domino effect that led to the incident when one backpack of a commuter

protruding outside the first train, brushed past a commuter on the other train, causing the others to fall off. The FIR cites a report by the Veermata Jijabai Technological Institute, referring to various technical reasons for this ‘collision’ between commuters, including a need to have a low speed limit for the trains passing through the track.

The lawyers have submitted that the Railway’s inquiry report was based on statements of various officials, commuters, CCTV footage and other such evidence and hence, is reliable. The lawyers also said the report was prepared by September 20 but was not referred to by the GRP as it was sent to the police only on November 3, while the FIR was filed on November 1.

The lawyers also cited a report by the National Human Rights Commission (NHRC), citing overcrowding as the reason. The FIR against the engineers was registered under sections related to culpable homicide not amounting to murder and act endangering life and personal safety. The lawyers said the GRP was responsible for handling overcrowding issues and the FIR could have been filed to shift responsibility to the Central Railway engineers for the accident.

Hindu

Mumbra accident took place due to train overcrowding not because of any lapses: Accused tell court

The accused's counsel also cited that the National Human Rights Commission has accepted a submission by a retired railway official that such accidents were a result of overcrowding on suburban trains

https://www.thehindu.com/news/national/maharashtra/mumbra-accident-took-place-due-to-train-overcrowding-not-because-of-any-lapses-accused-tell-court/article70252585.ece

Updated - November 07, 2025 06:04 pm IST - Thane

PTI

Two railway engineers, booked for culpable homicide in connection with the Mumbra train accident that claimed five lives in June this year, on Friday (November 7, 2025), told a court here that the incident took place not due to any lapses on their part but because of overcrowding.

The two accused engineers said this in their pre-arrest bail application, which came up for hearing before Additional Sessions Judge G.T. Pawar.

The court directed the police to file a report on their plea and posted the matter for hearing on November 11.

The incident occurred on June 9 between Diva and Mumbra railway stations in Thane district when two trains - one headed to Kasara and the other towards Chhatrapati Shivaji Maharaj Terminus (CSMT) in Mumbai - were passing each other at a sharp curve (near the Mumbra station). Some commuters on the footboard of the coaches fell onto the tracks after their backpacks brushed against each other, the police have said.

The incident resulted in the death of five passengers.

The Government Railway Police (GRP) on November 1 registered a case against assistant divisional engineer Vishal Dolas, senior section engineer Samar Yadav and other railway officers and employees, who had the responsibility of maintenance of the railway tracks.

They were booked under sections 105 (culpable homicide not amounting to murder), 125 (a) (b) (acts endangering life or personal safety of others) of the Bharatiya Nyaya Sanhita (BNS). The Thane GRP had earlier registered an accidental death case.

Appearing on behalf of Dolas and Yadav, their counsel Baldev Rajput told the court that the accident occurred not due to any lapses on the part of the applicants, but due to overcrowding of trains.

Had the accident been caused due to the failure of the railways, then the tragedy should have happened with other trains as well since 200 trains pass through the same location.

He also told the court that the applicants were government employees and were available for interrogation any time.

The counsel also cited that the National Human Rights Commission (NHRC) has accepted a submission by a retired railway official that such accidents were a result of overcrowding on suburban trains.

On Thursday (November 6)) evening, two persons died and three sustained injuries after they were hit by a suburban train near Sandhurst Road railway station in south Mumbai. The incident occurred after suburban train services of the Central Railway were disrupted due to a flash strike by employees' unions over the FIR registered against the two engineers in the Mumbra accident case.

Deccan Herald

Accused Engineers Blame Overcrowding, Not Negligence, in Court

https://www.deccanherald.com/india/maharashtra/mumbra-accident-took-place-due-to-train-overcrowding-not-because-of-any-lapses-accused-tell-court-3790087

PTI Last Updated : 07 November 2025, 17:17 IST

Thane: Two railway engineers, booked for culpable homicide in connection with the Mumbra train accident that claimed five lives in June this year, on Friday told a court here that the incident took place not due to any lapses on their part but because of overcrowding.

The two accused engineers said this in their pre-arrest bail application, which came up for hearing before Additional Sessions Judge G T Pawar.

The court directed the police to file a report on their plea and posted the matter for hearing on November 11.

The incident occurred on June 9 between Diva and Mumbra railway stations in Thane district when two trains - one headed to Kasara and the other towards Chhatrapati Shivaji Maharaj Terminus (CSMT) in Mumbai - were passing each other at a sharp curve (near the Mumbra station). Some commuters on the footboard of the coaches fell onto the tracks after their backpacks brushed against each other, the police have said.

The incident resulted in the death of five passengers.

The Government Railway Police (GRP) on November 1 registered a case against assistant divisional engineer Vishal Dolas, senior section engineer Samar Yadav and other railway officers and employees, who had the responsibility of maintenance of the railway tracks.

They were booked under sections 105 (culpable homicide not amounting to murder), 125 (a) (b) (acts endangering life or personal safety of others) of the Bharatiya Nyaya Sanhita (BNS). The Thane GRP had earlier registered an accidental death case.

Appearing on behalf of Dolas and Yadav, their counsel Baldev Rajput told the court that the accident occurred not due to any lapses on the part of the applicants, but due to overcrowding of trains.

Had the accident been caused due to the failure of the railways, then the tragedy should have happened with other trains as well since 200 trains pass through the same location.

He also told the court that the applicants were government employees and were available for interrogation any time.

The counsel also cited that the National Human Rights Commission (NHRC) has accepted a submission by a retired railway official that such accidents were a result of overcrowding on suburban trains.

On Thursday evening, two persons died and three sustained injuries after they were hit by a suburban train near Sandhurst Road railway station in south Mumbai. The incident occurred after suburban train services of the Central Railway were disrupted due to a flash strike by employees' unions over the FIR registered against the two engineers in the Mumbra accident case.

Navbharat Live

मुंब्रा ट्रेन हादसा: अभियंताओं ने कहा- हमारी गलती नहीं, भीड़ की वजह से हुआ था एक्सीडेंट

Mumbra Train Accident: मुंब्रा ट्रेन हादसे में गैर-इरादतन हत्या के आरोप झेल रहे दो रेलवे अभियंताओं ने अदालत में कहा कि दुर्घटना उनकी लापरवाही से नहीं, बल्कि ट्रेन में अत्यधिक भीड़भाड़ के कारण हुई।

https://navbharatlive.com/maharashtra/thane/mumbra-train-accident-railway-engineers-deny-negligence-1414630.html

By आकाश मसने

Updated On: Nov 07, 2025 | 08:32 PM

Thane Mumbra Train Accident Case: मुंब्रा ट्रेन दुर्घटना के सिलसिले में गैर-इरादतन हत्या के आरोप में नामजद दो रेलवे अभियंताओं ने मुंबई की एक अदालत में अपनी गिरफ्तारी से पहले जमानत याचिका दायर की है।

इन अभियंताओं ने अदालत को स्पष्ट रूप से बताया है कि यह दुखद घटना उनकी ओर से किसी भी तरह की लापरवाही या चूक के कारण नहीं हुई, बल्कि ट्रेनों में अत्यधिक भीड़ के कारण हुई थी।

हादसे के विवरण और आरोप

यह दुर्घटना 9 जून को ठाणे जिले में दीवा और मुंब्रा रेलवे स्टेशनों के बीच हुई थी। घटना तब हुई जब कसारा और मुंबई में सीएसएमटी (छत्रपति शिवाजी महाराज टर्मिनस) की ओर जाने वाली दो ट्रेनें मुंब्रा स्टेशन के पास एक मोड़ पर एक-दूसरे को पार कर रही थीं।

इस दौरान, डिब्बों के फुटबोर्ड पर यात्रा कर रहे यात्रियों के पीठ पर लदे बैग आपस में टकरा गए, जिससे यात्री पटरी पर गिर गए और पांच लोगों की मौत हो गई।

सरकारी रेलवे पुलिस (जीआरपी) ने इस मामले में 1 नवंबर को सहायक मंडल अभियंता विशाल डोलस, वरिष्ठ विभागीय अभियंता समर यादव और रेलवे पटरियों के रखरखाव की जिम्मेदारी संभाल रहे अन्य अधिकारियों पर मामला दर्ज किया था। उन पर भारतीय न्याय संहिता की धारा 105 और 125(ए)(बी) के तहत मामला दर्ज किया गया है।

इंजीनियरों का बचाव

डोलस और यादव की ओर से पेश हुए वकील बलदेव राजपूत ने अतिरिक्त सत्र न्यायाधीश जी. टी. पवार के समक्ष यह तर्क दिया कि यदि यह दुर्घटना रेलवे की विफलता के कारण हुई होती, तो यही त्रासदी अन्य ट्रेनों के साथ भी घटित होनी चाहिए थी, क्योंकि उसी स्थान से प्रतिदिन 200 ट्रेनें गुजरती हैं। उन्होंने अदालत को यह भी बताया कि आवेदक सरकारी कर्मचारी हैं और पूछताछ के लिए किसी भी समय उपलब्ध हैं।

वकील ने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) का हवाला देते हुए भी अपनी बात रखी। उन्होंने बताया कि एनएचआरसी ने एक सेवानिवृत्त रेलवे अधिकारी द्वारा दिए गए इस तर्क को स्वीकार किया है कि इस तरह के हादसे उपनगरीय ट्रेनों में भीड़भाड़ का परिणाम होते हैं।

अदालत ने पुलिस को उनकी याचिका पर रिपोर्ट दाखिल करने का निर्देश दिया है और मामले की सुनवाई 11 नवंबर तक के लिए स्थगित कर दी गई है।

गौरतलब है कि दो अभियंताओं के खिलाफ दर्ज प्राथमिकी के विरोध में कर्मचारी संघों ने अचानक हड़ताल कर दी थी, जिसके चलते केंद्रीय रेलवे की उपनगरीय ट्रेन सेवाएं बाधित हो गई थीं। इस हड़ताल के दौरान, बृहस्पतिवार शाम को सैंडहर्स्ट मार्ग रेलवे स्टेशन के पास एक उपनगरीय ट्रेन की चपेट में आने से दो लोगों की मौत हो गई और तीन अन्य घायल हो गए थे।

(एजेंसी इनपुट के साथ)

The Print

मुंब्रा रेल हादसा अत्यधिक भीड़ के कारण हुआ, हमारी लापरवाही से नहीं: आरोपियों ने अदालत में कहा

https://hindi.theprint.in/india/mumbra-train-accident-happened-due-to-overcrowding-not-our-negligence-accused-tell-court/891533/

भाषा | 7 November, 2025

ठाणे, सात नवंबर (भाषा) मुंब्रा ट्रेन दुर्घटना के संबंध में गैर-इरादतन हत्या के आरोप में नामजद दो रेलवे अभियंताओं ने शुक्रवार को यहां एक अदालत को बताया कि यह घटना उनकी ओर से किसी लापरवाही के कारण नहीं बल्कि ट्रेन में अत्यधिक भीड़ के कारण हुई थी। यह रेल दुर्घटना इस साल जून में हुई थी जिसमें पांच लोगों की जान चली गई थी। दोनों आरोपी अभियंताओं ने यह बात अपने गिरफ्तारी से पहले दिए गए जमानत आवेदन में कही है जिस पर अतिरिक्त सत्र न्यायाधीश जी. टी. पवार के समक्ष सुनवाई हुई।

अदालत ने पुलिस को उनकी याचिका पर रिपोर्ट दाखिल करने का निर्देश देने के साथ मामले की सुनवाई को 11 नवंबर तक के लिए स्थगित कर दिया। पुलिस ने बताया कि यह घटना नौ जून को ठाणे जिले में दीवा और मुंब्रा रेलवे स्टेशनों के बीच हुई। कसारा और मुंबई में छत्रपति शिवाजी महाराज टर्मिनस (सीएसएमटी) की ओर जाने वाली दो ट्रेनें मुंब्रा स्टेशन के पास एक मोड़ पर एक-दूसरे को पार करते हुए जा रही थीं तभी यह हादसा हुआ। ट्रेनों के डिब्बों के फुटबोर्ड (डिब्बों में चढ़ने के लिए बनाई गई सीढ़ियां) पर यात्रा कर रहे कुछ यात्रियों के पीठ पर लदे बैग आपस में टकराने के बाद यात्री पटरी पर गिर गए। इस घटना में पांच यात्रियों की मौत हो गई.

सरकारी रेलवे पुलिस (जीआरपी) ने एक नवंबर को सहायक मंडल अभियंता विशाल डोलस, वरिष्ठ विभागीय अभियंता समर यादव और अन्य रेलवे अधिकारियों एवं कर्मचारियों के खिलाफ मामला दर्ज किया है जिन पर रेलवे पटरियों के रखरखाव की जिम्मेदारी थी। उन पर भारतीय न्याय संहिता (बीएनएस) की धारा 105 (गैर-इरादतन हत्या) और 125 (ए) (बी) (दूसरों के जीवन या व्यक्तिगत सुरक्षा को खतरे में डालने वाले कृत्य) के तहत मामला दर्ज किया गया। इससे पहले ठाणे जीआरपी ने इस संबंध में एक दुर्घटना में मौत का मामला दर्ज किया था। ड

लस और यादव की ओर से पेश हुए वकील बलदेव राजपूत ने अदालत को बताया कि यह दुर्घटना आवेदकों (अभियंताओं) की ओर से किसी भी चूक या लापरवाही के कारण नहीं बल्कि ट्रेनों में अत्यधिक भीड़भाड़ के कारण हुई थी। वकील ने तर्क दिया, 'अगर यह दुर्घटना रेलवे की विफलता के कारण हुई होती तो यही त्रासदी अन्य ट्रेनों के साथ भी घटित होनी चाहिए थी क्योंकि उसी स्थान से प्रतिदिन 200 ट्रेनें गुजरती हैं।' उन्होंने अदालत को यह भी बताया कि आवेदक सरकारी कर्मचारी हैं और पूछताछ के लिए किसी भी समय उपलब्ध हैं।

वकील ने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) का हवाला देते हुए यह भी कहा कि आयोग ने एक सेवानिवृत्त रेलवे अधिकारी द्वारा दिए गए इस तर्क को स्वीकार किया है कि इस तरह के हादसे उपनगरीय ट्रेनों में भीड़भाड़ का परिणाम होते हैं। दक्षिण मुंबई में बृहस्पतिवार शाम को सैंडहर्स्ट मार्ग रेलवे स्टेशन के पास एक उपनगरीय ट्रेन की चपेट में आने से दो लोगों की मौत हो गई और तीन अन्य घायल हो गए थे।

यह घटना तब हुई जब मुंब्रा दुर्घटना मामले में दो अभियंताओं के खिलाफ दर्ज प्राथमिकी के विरोध में कर्मचारी संघों ने अचानक हड़ताल कर दी जिसके चलते केंद्रीय रेलवे की उपनगरीय ट्रेन सेवाएं बाधित हो गई थीं। भाषा प्रचेता मनीषामनीषा

यह खबर ‘भाषा’ न्यूज़ एजेंसी से ‘ऑटो-फीड’ द्वारा ली गई है. इसके कंटेंट के लिए दिप्रिंट जिम्मेदार नहीं है

Bar and Bench

Decide rape, forced beef-eating complaint against journalist Omar Rashid in 6 weeks: Delhi High Court to NHRC

The NHRC had earlier this year registered a complaint against Rashid on an anonymous social media post making the allegations.

https://www.barandbench.com/amp/story/news/litigation/decide-rape-forced-beef-eating-complaint-against-journalist-omar-rashid-in-6-weeks-delhi-high-court-to-nhrc

Bhavini Srivastava | Published:7th Nov, 2025 at 7:06 PM

The Delhi High Court on Friday asked the National Human Rights Commission (NHRC) to decide within six weeks the complaint pending before it concerning a woman's social media post alleging rape and forced beef-eating by journalist Omar Rashid [Omar Rashid v. National Human Rights Commission & Anr].

On the last date of hearing, the Court had sought the action taken report (ATR) from the Delhi Police with respect to the complaint against Rashid.

Justice Sachin Datta today stated,

"The limited relief canvassed by the petitioner is that NHRC be directed to decide and dispose of the complaint. Considering the limited nature of the relief sought, the petition is disposed of with a request to NHRC to decide the complaint as expeditiously as possible and preferably within 6 weeks."

TJustice Sachin Datta

The Court granted Rashid the liberty to seek the ATR and replies submitted by Delhi Police.

"As far as the supply of ATR/reply submitted by Delhi Police, the petitioner shall be entitled to make request to NHRC in this regard which shall be duly considered," the Court stated.

With these directions, the Court disposed of the petition.

Today the Standing Counsel for Delhi Police Ashish Dixit told the Court that they have identified the woman who had made the allegations anonymously on social media. He stated that the woman is under a genuine apprehension of being influenced and requested for an undertaking from Rashid that he will not contact her directly or indirectly.

The matter pertains to an anonymous social media post carrying scathing and false allegations of sexual misconduct and forced beef-eating made against Rashid. The NHRC registered a complaint on the basis of this anonymous post and directed the Delhi Police to file its ATR. Rashid moved the High Court against this order.

Before Court, Rashid stated that the complaint before NHRC has been pending for 5 months, during which time he has been unemployed.

“This person has destroyed my life. I am a celebrated journalist, I have been jobless for the past 5 months. This person has not come forward, no FIR has been registered. My prayer is very short, I just want a time-bound decision by the NHRC since the complaint has been pending for 5 months. I want a copy of the ATR,” he submitted.

The journalist told the Court that as a “victim of the post”, he had written to the NHRC, volunteering to join the investigation.

In the post, the woman alleged that the journalist, who was associated with news portal The Wire, raped and abused her, and used his Delhi's “liberal" media circles to trap her.

In its order dated May 23, 2025, the NHRC took cognisance of the complaint filed by a group called Sahyadri Rights Forum and directed the Delhi Police to file its ATR.

The Commission noted that the woman had complained to the management of The Wire and sought details of the steps taken under the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 (PoSH Act).

On June 9, the Commission took exception that despite specific directions, the Delhi Police had still not filed the ATR.

“The Commission takes it seriously and directs its Registry to issue a reminder to the CP, New Delhi to submit the requisite action taken report to the Commission within a period of 2 weeks, failing which the Commission may initiate coercive process u/s 13 of the Protection of Human Rights Act, 1993,” the NHRC stated.

Since June 9, the matter has not been taken up by NHRC. Hence, Rashid moved the High Court seeking intervention for a time-bound decision on the NHRC complaint.

Central Government Standing Counsel Ramaswamy appeared for NHRC.

Central Government Standing Counsel Ashish Dixit appeared for Delhi Police.

Advocate Shaurya Mittal appeared for Rashid.

LawChakra

Delhi High Court Directs NHRC to Decide Rape, Forced Beef-Eating Complaint Against Journalist Omar Rashid Within 6 Weeks

https://lawchakra.in/high-court/nh-rape-beef-eating-journalist-omar-rashid/?amp=1

Hardik Khandelwal

4 hours ago

The Delhi High Court has ordered the NHRC to resolve within six weeks the complaint linked to social media allegations of rape and forced beef-eating against journalist Omar Rashid. Justice Sachin Datta emphasized speedy disposal, noting the complaint has been pending for five months.

Delhi High Court Directs NHRC to Decide Rape, Forced Beef-Eating Complaint Against Journalist Omar Rashid Within 6 Weeks

New Delhi: The Delhi High Court on Friday directed the National Human Rights Commission (NHRC) to decide within six weeks the complaint pending before it concerning a social media post that accused journalist Omar Rashid of rape and forced beef-eating.

Earlier, the Court had asked for an action taken report (ATR) from the Delhi Police about the complaint filed against Rashid.

Justice Sachin Datta, while passing the order, said,

“The limited relief canvassed by the petitioner is that NHRC be directed to decide and dispose of the complaint. Considering the limited nature of the relief sought, the petition is disposed of with a request to NHRC to decide the complaint as expeditiously as possible and preferably within 6 weeks.”

The Court also granted Omar Rashid permission to seek the ATR and other replies submitted by the Delhi Police.

The judge added,

“As far as the supply of ATR/reply submitted by Delhi Police, the petitioner shall be entitled to make request to NHRC in this regard which shall be duly considered.”

With these directions, the Delhi High Court disposed of the petition.

During the hearing, Central Government Standing Counsel (CGSC) Ashish Dixit appeared on behalf of the Delhi Police and informed the Court that the police had identified the woman who had made the allegations anonymously on social media.

He said that the woman was under genuine apprehension of being influenced and requested the Court to direct Rashid to provide an undertaking that he would not contact her either directly or indirectly.

The case is related to an anonymous social media post that carried serious allegations of rape and forced beef-eating against journalist Omar Rashid, who was associated with the news portal The Wire.

The NHRC had registered a complaint based on this post and directed the Delhi Police to file its ATR. Rashid then approached the Delhi High Court challenging the NHRC's order.

Before the Court, Rashid submitted that the NHRC complaint had been pending for five months, which had caused him professional and personal distress.

He told the Court,

"This person has destroyed my life. I am a celebrated journalist, I have been jobless for the past 5 months. This person has not come forward, no FIR has been registered. My prayer is very short, I just want a time-bound decision by the NHRC since the complaint has been pending for 5 months. I want a copy of the ATR."

Rashid further said that he had voluntarily written to the NHRC offering to join the investigation as he was the "victim of the post."

The social media post in question accused Rashid of raping and abusing the woman and alleged that he used his influence in Delhi's "liberal" media circles to trap her.

According to the records, on May 23, 2025, the NHRC took cognisance of a complaint filed by a group named Sahyadri Rights Forum and directed the Delhi Police to submit an ATR.

The Commission had also noted that the woman had earlier complained to the management of The Wire and had sought details of actions taken under the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 (PoSH Act).

However, on June 9, the NHRC observed that the Delhi Police had not yet submitted the ATR despite its earlier directions.

Taking a strict view, the Commission stated,

"The Commission takes it seriously and directs its Registry to issue a reminder to the CP, New Delhi to submit the requisite action taken report to the Commission within a period of 2 weeks, failing which the Commission may initiate coercive process u/s 13 of the Protection of Human Rights Act, 1993."

Since the NHRC did not take up the matter after June 9, Rashid approached the Delhi High Court, requesting that the Commission be instructed to give a time-bound decision on the complaint.

In the High Court proceedings, Central Government Standing Counsel Ramaswamy appeared for the NHRC, while CGSC Ashish Dixit represented the Delhi Police, and Advocate Shaurya Mittal appeared for Omar Rashid.

The Court ultimately disposed of the matter, emphasizing that the NHRC should decide the complaint within six weeks and that Rashid could request copies of the ATR and other related documents from the NHRC.

Hindustan

एएमयू परिसर में आवारा कुत्तों के हमले में चली गई थी रिटा. डाक्टर की जान

संक्षेप: Aligarh News - अलीगढ़ मुस्लिम यूनिवर्सिटी (एएमयू) परिसर में आवारा कुत्तों के हमले में 65 वर्षीय सेवानिवृत्त डॉक्टर सफदर अली की मौत हो गई। अप्रैल 2023 में हुए इस हमले का सीसीटीवी फुटेज वायरल हुआ। इसके अलावा, एक पीएचडी छात्र पर भी कुत्तों ने हमला किया। राष्ट्रीय मानवाधिकार आयोग ने मामले का संज्ञान लिया और राहत राशि की सिफारिश की।

https://www.livehindustan.com/uttar-pradesh/aligarh/story-amu-campus-dog-attacks-retired-doctor-s-death-highlights-stray-dog-crisis-201762543797175.html

Sat, 8 Nov 2025 12:59 AM Newswrap हिन्दुस्तान , अलीगढ़

एएमयू परिसर में आवारा कुत्तों के हमले में चली गई थी रिटा. डाक्टर की जान 0-फैक्ट फाइल 60 हजार लगभग शहर में आवारा कुत्ते 72 हजार लगभग लोग जनवरी से अक्टूबर 2025 के बीच कुत्तों के हमले का शिकार हुए 02 गौशालाएं शहर में संचालित, 750 गौवंश इनमें आश्रित 143 अस्थाई एवं स्थाई गौआश्रय स्थल जिले में 31123 गौवंश संरक्षित हैं 2095 गौपालकों को 3680 गौवंश दिए जा चुके सहभागिता योजना में 05 वृहद गौसंरक्षण केंद्र संचालित और 05 निर्माणाधीन अलीगढ़, वरिष्ठ संवाददाता। अलीगढ़ मुस्लिम यूनिवर्सिटी (एएमयू) परिसर में कुत्तों के हमलों की दो प्रमुख घटनाएँ हो चुकी हैं। अप्रैल 2023 में एक सेवानिवृत्त डॉक्टर की मौत और अप्रैल 2023 में एक पीएचडी छात्र पर हमला हुआ।

65 वर्षीय सेवानिवृत्त डॉक्टर सफदर अली अप्रैल 2023 में सुबह की सैर करने निकले थे। इस दौरान कुत्तों के एक झुंड ने उन पर हमला कर दिया, जिससे उनकी मौत हो गई। घटना का सीसीटीवी फुटेज काफी वायरल हुआ था। वहीं इसके बाद एक अन्य घटना में पॉलीटिकल साइंस में पीएचडी कर रहे छात्र पर दो कुत्तों ने हमला कर दिया, जिसमें वह गंभीर रूप से घायल हो गया था। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) रिटा. डाक्टर की मौत के मामले का संज्ञान लिया था। घटना में अधिकारियों की लापरवाही पाई गई और पीड़ित परिवार को ₹7.5 लाख की राहत राशि देने की सिफारिश की गई थी। 0-क्या बोले अधिकारी देहात क्षेत्र में संचालित गौशालाओं में गौवंश के रख-रखाव की व्यवस्था के निर्देश दिए जा चुके हैं। शहर में नगर निगम के द्वारा भी निरंतर अभियान चलाया जा रहा है। लोगों को कोई दिक्कत नहीं होने दी जाएगी। -संजीव रंजन, डीएम शहरी क्षेत्र में आवारा पशुओं को पकड़ने का प्रतिदिन अभियान चलाया जाता है। माह में 100 से अधिक आवारा पशु पकड़े जाते हैं। जिनको निगम या फिर जनपद स्तरीय गौशाला में जगह उपलब्धता के आधार पर भेजा जाता है। स्ट्रीट डॉग के बंध्याकरण व उपचार रोजाना किया जा रहा है। पांच हजार से अधिक स्ट्रीट डॉग को रेबीज का इंजेक्शन व उपचार दिया गया है। -प्रेम प्रकाश मीणा, नगरायुक्त कुत्ते काटने की घटनाएं बढ़ने से जिला अस्पताल में एआरवी की खपत में भी इजाफा हुआ है। जिला अस्पताल में पर्याप्त एआरवी की व्यवस्था है। शासन के निर्देश पर अब इमरजेंसी में भी रेबीज के पहले टीके की व्यवस्था की गई है। रेबीज के मामले तभी बिगड़ते हैं, जब 24 घंटे के अंदर इंजेक्शन न लगे। -डा. नीरज त्यागी, सीएमओ

Prabhat Khabar

पड़ोसी देशों से आये अल्पसंख्यकों को जेल से रिहा करने के संबंध में हाइकोर्ट ने मांगी रिपोर्ट

अदालत ने आदेश दिया है कि दोनों पक्ष अगले दो हफ्तों के भीतर लिखित रूप में अपनी स्थिति प्रस्तुत करें.

https://www.prabhatkhabar.com/state/west-bengal/kolkata/high-court-asked-for-report-regarding-release-from-jail/amp

By GANESH MAHTO | November 8, 2025 1:16 AM

दो सप्ताह के अंदर केंद्र व राज्य सरकार से मांगी राय कोलकाता. भारत के पड़ोसी देश – अफगानिस्तान, पाकिस्तान और बांग्लादेश के अल्पसंख्यकों, यानी हिंदुओं को भारतीय जेलों में बंद रखा गया है. उन्हें तुरंत रिहा करने की मांग करते हुए कलकत्ता हाइकोर्ट में एक जनहित याचिका दायर की गयी थी. शुक्रवार को उस याचिका पर हाइकोर्ट के कार्यवाहक मुख्य न्यायाधीश सुजय पॉल व न्यायाधीश पार्थ सारथी सेन की खंडपीठ ने बांग्लादेश, पाकिस्तान और अफ़गानिस्तान में धार्मिक उत्पीड़न के कारण भागकर भारत आने के बाद पश्चिम बंगाल की विभिन्न जेलों में बंद अल्पसंख्यक कैदियों की रिहाई पर केंद्र और राज्य सरकार से उनकी राय मांगी है. अदालत ने आदेश दिया है कि दोनों पक्ष अगले दो हफ्तों के भीतर लिखित रूप में अपनी स्थिति प्रस्तुत करें. हाइकोर्ट के कार्यवाहक मुख्य न्यायाधीश सुजय पाॅल की खंडपीठ ने कहा कि ऐसे कैदियों के संबंध में देश में क्या कानून है और उन्हें कैसे रिहा किया जा सकता है या उनकी समस्याओं का निवारण कैसे किया जा सकता है, इस पर केंद्र सरकार को अलग से विस्तृत रिपोर्ट प्रस्तुत करनी होगी. याचिकाकर्ता की ओर से पेश हुए अधिवक्ता तरुणज्योति तिवारी ने कहा कि केंद्रीय कानून के अनुसार, धार्मिक उत्पीड़न के कारण पाकिस्तान, बांग्लादेश या अफगानिस्तान से भागकर इस देश में शरण लेने वाले अल्पसंख्यकों को नागरिकता आवेदन प्रक्रिया के दौरान जेल में नहीं रखा जा सकता. कानून में स्पष्ट रूप से कहा गया है कि ऐसे कैदियों को रिहा किया जाना चाहिए. लेकिन पश्चिम बंगाल की विभिन्न निचली अदालतों में विभिन्न कारणों से उनकी जमानत याचिकाएं खारिज की जा रही हैं. इस संदर्भ में, कार्यवाहक मुख्य न्यायाधीश ने केंद्र के वकील से पूछा, 'इस अधिनियम के अंतर्गत आने वाले लोगों के संबंध में आप क्या कार्रवाई कर रहे हैं? वे अभी जेल में हैं – ऐसी स्थिति में क्या कार्रवाई की जा रही है?' इसके जवाब में, केंद्र के वकील ने कहा कि राज्य सरकार को पहले यह पता लगाना चाहिए कि इस श्रेणी में कितने कैदी जेलों में बंद हैं. राज्य से यह जानकारी मिलने के बाद, केंद्र आगे की कार्रवाई करेगा. उन्होंने यह भी कहा कि राज्य में अभी तक कोई विशेष न्यायाधिकरण नहीं बनाया गया है, हालांकि कानून के अनुसार न्यायाधिकरण का गठन आवश्यक है. इसके बाद ही अदालत ने आदेश दिया कि केंद्र और राज्य दोनों अगले दो सप्ताह के भीतर एक विस्तृत रिपोर्ट प्रस्तुत करें. केंद्र सरकार द्वारा एक सितंबर, 2025 को एक अधिसूचना जारी की गयी थी. इसमें कहा गया था कि अफगानिस्तान, पाकिस्तान और बांग्लादेश से आने वाले अल्पसंख्यकों के खिलाफ कोई आपराधिक कार्रवाई नहीं की जा सकती. सुनवाई के दौरान वकील तरुणज्योति तिवारी ने कहा कि केंद्र के आदेश के अनुसार, पड़ोसी देशों से आने वाले हिंदू, ईसाई, पारसी, जैन समुदायों के लोगों के खिलाफ कोई कार्रवाई नहीं की जा सकती है, चाहे उनके पास कोई दस्तावेज हो या नहीं, चाहे उनके वीजा या पासपोर्ट की अवधि समाप्त हो गयी हो. केंद्र द्वारा यह अधिसूचना विशेष रूप से पड़ोसी देशों में प्रताड़ित हिंदुओं को बचाने के लिए जारी की गयी थी. यह कहा गया है कि 'विदेशी अधिनियम' या 'पासपोर्ट अधिनियम' के तहत कोई मामला दर्ज नहीं किया जा सकता है. वकील का दावा है कि इस अधिसूचना के

बावजूद, उन्हें अजीब आधार पर जेल में रखा जा रहा है. इस संबंध में बंगाल डीजी सुधार गृह, **राष्ट्रीय मानवाधिकार आयोग**, राज्य के कानून विभाग और केंद्रीय कानून मंत्रालय को भी पत्र भेजे गये थे, लेकिन कोई जवाब नहीं मिलने पर उन्होंने अदालत का रुख किया है.

...

डिस्क्लेमर: यह प्रभात खबर समाचार पत्र की ऑटोमेटेड न्यूज फीड है. इसे प्रभात खबर डॉट कॉम की टीम ने संपादित नहीं किया है

The Statesman

Odisha reports alleged hunger death as govt stops ration to septuagenarian from PVTG

The campaigners further demanded that the state government should provide an ex gratia compensation to the family of the deceased as per National Human Rights Commission guidelines.

https://www.thestatesman.com/india/odisha-reports-alleged-hunger-death-as-govt-stops-ration-to-septuagenarian-from-pvtg-1503508907.html

Statesman News Service | BHUBANESWAR | November 7, 2025 6:52 pm

Agroup of civil society groups, espousing the cause of right to food for disadvantaged and weaker sections, on Friday alleged that a 70-year-old from a Particularly Vulnerable Tribal Group (PVTG) in Odisha's Jajpur district died of hunger after denial of ration to him by the government agencies.

A joint probe by the Scheduled Tribes & Scheduled Caste Development Department and District Administration, under supervision of the Odisha Human Rights Commission, needs to be conducted into the alleged starvation death to fix responsibility for the tragic demise of the poor PVTG settler, a confederation of civil society groups — Right to Food Campaign, Jana Swasthya Abhiyan, Civil Society Forum for Human Rights stated.

The campaigners further demanded that the state government should provide an ex gratia compensation to the family of the deceased as per National Human Rights Commission guidelines.

Acting on reports of Risa Mankadia, an elderly man belonging to the Mankadia community, a PVTG dying of starvation on 21 October, a fact-finding team comprising food rights activists visited Mankadia Sahi under Ransol Panchayat in Sukinda Block and found veracity of the report, said Sameet Panda, an activist.

It was found that the Antyodaya Anna Yojana (AAY) ration card — his only source of food — was cancelled, possibly due to non-completion of eKYC. Deprived of food grains for months, he reportedly became weak and ill before dying on 21 October. No post-mortem or official inquiry had been conducted into the death, he further stated.

Risa's living conditions were inhuman, and his prolonged hunger was the direct outcome of Aadhaar-linked exclusion from the Public Distribution System (PDS), he charged.

His ration card was deactivated without notice, violating the Odisha High Court's ruling, which prohibits denial of rations for want of Aadhaar.

Local officials were aware of his vulnerability but failed to ensure his access to food, pension, or housing support.

The Odisha Relief Code, which mandates a Tahsildar-level inquiry within 48 hours of a reported starvation death, was not followed; no official had visited the site till the team's inquiry, the activists pointed out.

The Mankadia hamlet with 110 households remains deeply deprived — no MGNREGA work for years, incomplete Aadhaar enrolment of children, and stalled housing under the Mankadia Development Project.

All PVTG households should be issued AAY cards immediately, with ration delivery exempted from eKYC barriers. The Block Development Officer and Welfare Extension Officer must conduct monthly verification of PVTG households, revive MGNREGA work, and ensure quarterly progress reviews by Odisha Human Rights Commission.

The death of Risa Mankadia represents a systemic failure in implementing food and social protection laws, worsened by technological exclusion and administrative neglect. The incident underscores the urgent need for accountability, restoration of entitlements, and a humane, rights-based approach to ensure that no person in Odisha especially among PVTGs dies of hunger in the 21st century, the rights activists concluded.